

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No.: 327/TT/2023

Date: 7.11.2023

To

Shri B.B. Rath
Chief General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for determination of Transmission Tariff from the COD to 31.3.2024 for Asset-1: 2 Nos. 400kV GIS line bays at Koteshwar substation under “Line bays associated with the Northern region System Strengthening Scheme-XXXVI” in the Northern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 28.11.2023 :-

2019-24 period

- a) Confirm whether the associated TBCB line and the downstream network has been commissioned. If the TBCB line has not yet been commissioned, then please provide an update on the status of the transmission line and when the transmission line is anticipated to be commissioned.
- b) Submit the status of project as on 25.3.2020 and 1.4.2019 in accordance with MoP letters dated 27.7.2020 and 12.6.2021.
- c) Submit the details of COVID-19 on the project.

Forms

- d) Details of reasons for time over-run and correspondence exchanged, if any, chronology of the time over-run along with documents in the format as per Annexure-II.

- e) Form-12 (Details of time over-run).
2. Confirm whether there is no further additional information required to be submitted by the Petitioner.
 3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
 4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)

Annexure-II

Asset (Asset-wise)	Activity	Period of activity				Time over-run (in month (s) or day(s))	Reason (s) for Time over-run
		Planned		Achieved			
		From	To	From	To		
	Land Acquisition						
	LOA						
	Supplies (Structures, equipment's, etc.)						
	Foundation						
	Tower erection						
	Stringing						
	ROW issues						
	Testing & commissioning						
	Any other Activities for time over-run , if any						